

**THE HIGH COURT OF MEGHALAYA:**  
**SHILLONG**

**NOTICE**

NO.HCM.III/166/2019-Judl./Part-I/591

Dated Shillong, the 18<sup>th</sup> July, 2026

It is hereby notified for the information of all concerned that:-

**On 20<sup>th</sup> July, 2026,**

- The **DIVISION BENCH** comprising **Hon'ble Mr. Justice H.S. Thangkhiew and Hon'ble Mr. Justice W. Diengdoh** will not sit. Accordingly, all matters listed before the said **Division Bench** shall stand adjourned and will be listed in due course.
- The **SINGLE BENCH** of **Hon'ble Mr. Justice H.S. Thangkhiew** will not sit. Accordingly, all matters listed before the said **Single Bench** shall stand adjourned and will be listed in due course.
- **DIVISION BENCH-III** comprising **Hon'ble Mr. Justice W. Diengdoh and Hon'ble Mr. Justice B. Bhattacharjee**, in addition to Their Lordships' own list and determination, shall take up urgent matters, if any, from the list and determination of **DIVISION BENCH-II**.
- **Hon'ble Mr. Justice W. Diengdoh**, in addition to His Lordship's own list and determination, shall take up urgent matters, if any, from the list and determination of **Hon'ble Mr. Justice H.S. Thangkhiew**.

**On 21<sup>st</sup> July, 2026,**

- **DIVISION BENCH-II** comprising **Hon'ble Mr. Justice H.S. Thangkhiew and Hon'ble Mr. Justice B. Bhattacharjee** will not sit. Accordingly, all matters listed before the said **Division Bench** shall stand adjourned and will be listed in due course.
- The **SINGLE BENCH** of **Hon'ble Mr. Justice H.S. Thangkhiew** will not sit. Accordingly, all matters listed before the said **Single Bench** shall stand adjourned and will be listed in due course.
- **DIVISION BENCH-III** comprising **Hon'ble Mr. Justice W. Diengdoh and Hon'ble Mr. Justice B. Bhattacharjee**, in addition to Their Lordships' own list and determination, shall take up urgent matters, if any, from the list and determination of **DIVISION BENCH-II**.
- **Hon'ble Mr. Justice W. Diengdoh**, in addition to His Lordship's own list and determination, shall take up urgent matters, if any, from the list and determination of **Hon'ble Mr. Justice H.S. Thangkhiew**.

By Order,

JOINT REGISTRAR (LISTING)

Dated Shillong, the 18<sup>th</sup> July, 2026

**Memo NO.HCM.III/166/2019-Judl./Part-I/591-A**

**Copy to: -**

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of Her Ladyship.
2. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.

3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.S. to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A. to Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service) –cum- CPC, High Court of Meghalaya, Shillong for favour of kind information.
8. The Deputy Solicitor General/Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
9. The President/Secretary, High Court Bar Association, Shillong for favour of kind information.
10. All Court Masters/Court Officers concerned for information and necessary action.
- ✓ 11. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
12. Notice Board.
13. Office File.



JOINT REGISTRAR (LISTING)